

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.102
New IA-5713/2022 in
IB-3370/ND/2019

IN THE MATTER OF

Norvic Shipping North America Inc.

..APPLICANT

Vs.

Sharda Ma Enterprises (P) Ltd

..RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 24.11.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant

: Mr. Vishal Ganda, Adv., Ms. Tanya Hasija, Adv., Ms. Siddhi
Khambayat, Adv.,

For the respondent

:

ORDER

New IA-5713/2022 :

Heard Mr. Vishal Ganda, Ld. Counsel appearing for the Applicant.

This Application has been filed by the Resolution Professional seeking to amend the prayer made in Application No.4627/2022 which is as follows :

"b) allow and grant an exclusion of 132 days from May 27, 2022 i.e. since the date of the stay order to publish the Form G till the date of expiry of CIRP period i.e. October 05, 2022;

contd -



c) Take on record the order of the Hon'ble Appellate Authority dated October 10, 2022 directing the Hon'ble Adjudicating Authority to consider the Exclusion Application".

This Tribunal vide Order dated 04.11.2022 passed in IA-4627/2022, directed the Resolution Professional to file a copy of the order passed by Hon'ble NCLAT of 10.10.2022 and accordingly, a copy of the said order has been placed on record.

The Applicant / Resolution Professional has prayed for exclusion of 132 days from 27th May, 2022 which is the date when the Hon'ble NCLAT had granted Ad-Interim stay to publish Form-G till the expiry of the CIRP i.e. 05.10.2022.

We have heard the submissions made by Mr. Vishal Ganda, Ld. Counsel appearing for the RP.

For the reasons stated in the Application, exclusion of 132 days from 27th May, 2022 to 5th October, 2022 is granted.

IA allowed.

IA No.4627/2022 :

In view of the order passed in IA-5713/2022, this IA is **disposed of**.

—sd—

**(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)**

—sd—

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Surjit (Court-III)
24.11.2022
IB-3370/ND/2019